

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

HHC/Rules/SC/Important Judgment/2018-15745-1

Dated: Shimla, the 22nd June, 2018.

From

The Registrar General,
High Court of Himachal Pradesh, Shimla.

To

1.The Registrar (Judicial)
High Court of Himachal Pradesh, Shimla.

2.All the Judicial Officers in Himachal Pradesh.

Subject: **Implementation of directions passed by the Hon'ble Supreme Court in Criminal Appeal Nos. 1375-1376 of 2013 titled Asian Resurfacing of Road Agency P. Ltd. and anr. versus Central Bureau of Investigation - Instructions thereof.**

Sir,

With reference to the direction passed by the Hon'ble Supreme Court of India in Criminal Appeal Nos. 1375-1376 of 2013 titled Asian Resurfacing of Road Agency P. Ltd. and anr. versus Central Bureau of Investigation, dated 25.4.2018, the following instructions are issued regarding transmission of original record to the appellate/revisonal court including Hon'ble Supreme Court of India:

1. Wherever original record is summoned by the appellate/revisonal court, photocopy/scanned copy of the same may be sent and the original may be retained by the trial court so that proceedings are not held up unless the original is specifically requisitioned by the court.
2. Wherever the original record is required by holding that photocopy will not serve the purpose, the appellate/revisonal court may call for the record only for perusal and the same be returned while keeping a photocopy/scanned copy of the same.
3. Wherever original record has already been requisitioned by the appellate/revisonal court in cases arising out of interlocutory order, the same will be transmitted back after due verification and after having the same scanned/digitized or photocopied by the Registry of appellate/revisonal court, except in cases where it has been specifically ordered otherwise.
4. The original record shall not be weeded out during the pendency of the matter before the Hon'ble appellate/revisonal court including Hon'ble Supreme Court of India till a communication regarding its disposal is received from the appellate/revisonal court including Hon'ble Supreme Court of India.
5. The said directions regarding transmission of the original record shall, in future, form part of the communication requisitioning such record.

These guidelines may be followed in letter & spirit while requisitioning/transmitting the judicial record.

Yours faithfully,



(Rakesh Kainthla)
District and Sessions Judge
(Leave/Training Reserve)

Endst.No. HHC/SC/Important Judgment/2018-15747-56 Dated: 22.6.2018.

Copy forwarded for information to:

1. The Principal Private Secretary to Hon'ble the Acting Chief Justice, High Court of Himachal Pradesh.
2. All the Secretaries to the Hon'ble Judges, High Court of Himachal Pradesh.
3. Sh. Sanjay Parihar, Registrar, Supreme Court of India, New Delhi.

4. The Secretary/Private Secretary/P.A. to the Registrar General/Registrar (Vigilance)/District and Sessions Judge (Leave Training Reserve)/Registrar (Judicial)/Registrar (Protocol and Judges Branch)/Registrar (Establishment and GAD) and Registrar (Accounts), High Court of Himachal Pradesh.
5. The Central Project Co-ordinator, High Court of Himachal Pradesh.
6. All the Additional Registrars/Deputy Registrars/Assistant Registrars, High Court of Himachal Pradesh.
7. All the Section Officers posted in the Judicial Branch, High Court of Himachal Pradesh.
8. The Record Keeper, High Court of Himachal Pradesh.
9. The Section Officer (Computers), High Court of Himachal Pradesh for conversion into digital form.
10. The Technical Director, NIC, High Court of Himachal Pradesh for updating the High Court website.


 District and Sessions Judge
(Leave/Training Reserve)

23